

Sir Rejoinder on ^{Respondents} behalf of ~~Applicant~~
dtd 4/4/94 need
in office on 4/4/94
in duplicate.

JP
J. 8/4/94

Dated: 8/4/94.

None for the applicant.
Mr. R.K. Shetty, Counsel
for the Respondents.

Respondents have
already filed their
con-rejoinders.

Place this matter
before the Tribunal
for orders on 27-6-1994.
(As the interim order is
continuing ~~the~~ ^{the} order for S.D.)

By Registrar

Date: 27.6.94 [Per M.S. Deshpande V.C.]

Heard Mr. G.S. Walia for the
applicant and Mr. R.K. Shetty for the
respondents.

The only direction we
need to make in this case is that
the entire proceedings initiated,
on the basis of the alleged misconduct
of the applicant, should be
completed and final order be
passed within a period of
three months from the date of

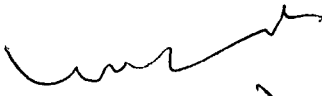
Communication of this order
to the respondents.

All stay is vacated
and O.A. is disposed of.

DASTI

Recd
①


(P. P. Srivastava)
M (A)


(M. S. Deshpande)
V.C.

Order/Judgement despatched
to Applicant/Respondent
on _____